

In the High Court of Judicature, Bombay.

Fri day, the 12th day of August — 1864

SPECIAL APPEAL No. 308 — OF 1864.

*Yeswant Vilkhunt Ingle
of the Solapoor District*

Appellant

(Original Defendant)

versus

*Narayan and Rughoonath
and Gopinath and Balkrishna
Poonddik Ingle of the Solapoor
District*

Respondents

(Original Plaintiffs)

Rs. 145 — " — "

The claim in the Original Suit was to *recover possession
of a "wade" and two "Bullands"*

In Appeal No. 208 of 1862 the *Judge*
of the District of *Solapoor* at *Solapoor* reversed
the Decree of the *MpB of Bam* who *had thrown out the
claim and awarded it.*

A Special Appeal was preferred in the High Court on the grounds that // there
have been errors in Law in the investigation
of the case which have produced substantial
errors in the decision of the case on its merits

in that (a) the Mooniff not having received the evidence tendered by the appellant in support of the mortgage which he nevertheless held proad, the lower Court, before reversing that finding ought to have returned the case in order that all the evidence offered might be received.

As evidence specified in Purchase No 23 was tendered to the Mooniff & not taken by him on the ground that he was satisfied by the evidence already adduced before him as to execution of the mortgage deed, the Court reverse the decree of the Judge & remand the case that the evidence so tendered may be taken & a new decree passed on the merits. Costs to follow final decision.

Joseph Arnold
Attorney.

MEMORANDUM OF COSTS incurred in Special Appeal No. 308

of 186 4, against the decision of the Judge... of the District of Solapoor, and disposed of on the 12th August 1864 by remanding the same for retrial

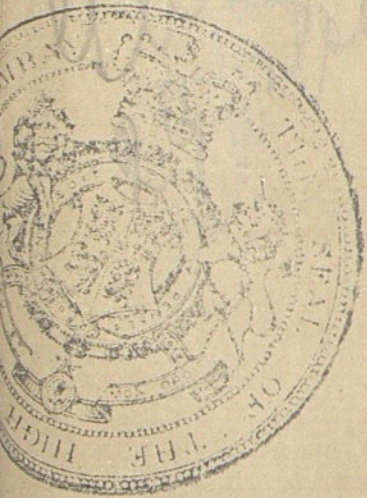
IN THIS COURT.

BY THE APPELLANT—

Stamps for copies of Decree and Judgment	3	00	00	✓
Stamp for Vukeelutnama	2	00	00	✓
Batta for Process and Postage	3	7	00	
Sectioner's Fee	1	7	00	
Vukeel's Fee one-fourth	1	1	5	
			10 15 5	✓
Rupees			10 15 5	✓

BY THE RESPONDENT—

Stamp for Vukeelutnama	2	00	00	✓
Vukeel's Fee one-fourth	1	1	5	✓
			3 15 0	✓
Rupees			3 15 0	✓



G. M. S.
Sealer

G. M. S.
Acting Registrar

The 12 day of August 1864.

Issued a certificate on the Registry
Treasury Bank of Bombay for the
refund of Rupees eight (8) being
the value of stamps used in this
Special Appeal.

Cyrene
Acting Registrar.

~~9/11/19~~

Correspondence
Registrar

Acting Registrar

Secretary

11/12/19